

Central Administrative Tribunal, Principal Bench

Original Application No. 916 of 2004  
M.A. No. 777/2004

New Delhi, this the 13th day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

1. N.K. Sharma,  
S/o Shri R.K. Sharma,  
R/o F-221, Nandgram, Ghaziabad,  
at present at New Delhi
2. Rajender Singh,  
S/o Shri Hardev Singh,  
R/o H.No.1, 510 EME Colony, Meerut  
at present at New Delhi
3. Anand Mohan,  
R/o H.No.1, 510 EME Colony,  
Meerut, at present at New Delhi

....Applicants

(By Advocate: Shri Narendra Kaushik with Shri Pankaj Kaushik)

Versus

1. Union of India, through its Secretary,  
Ministry of Defence, North Block,  
New Delhi
2. Directorate General  
EME Army Headquarter,  
New Delhi
3. Commandant 505,  
Army Base Workshop,  
Delhi Cantt. 10

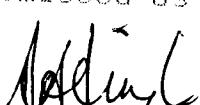
....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that he may be permitted to withdraw the present petition with permission to take recourse available in law.

2. Allowed as prayed, Subject to aforesaid, dismissed as withdrawn.

  
( S.A. Singh )

Member (A)

  
( V.S. Aggarwal )  
Chairman

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